

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 979  
ANSWERED ON 8<sup>TH</sup> FEBRUARY, 2024**

**VIOLATION OF NATIONAL AMBULANCE CODE**

**979. SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) whether the Government has taken note that the State Government of Andhra Pradesh has violated National Ambulance code by changing the colours into blue and green against the prescribed standard colours of brilliant white including the front, rear and side bumpers, posing a serious threat to the public safety and if so, the details thereof; and**
- (b) the details of corrective steps being taken/ proposed in this regard?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) No such representation has been received in this Ministry. However, Government vide G.S.R. 868 (E) dated 8th September 2016 has notified AIS-125 (Part 1) for Constructional and Functional Requirements for Road Ambulances. Annexure 1 of the said standard specifies that the basic colour of the complete exterior should be brilliant white (RAL-Code 9010), excluding front, rear and side bumpers.**

**Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of respective State Governments and Union Territories.**

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